रिक्तियों के अग्रेनीत किए जाने के तीसरे वर्ष में (न भरी गई आरक्षित रिक्तियों को सामान्यत: तीन अनुवर्ती भर्ती वर्षों तक अग्रेनीत किया जाना आवश्यक है) अनुसूचित जातियों के लिए बदला जा सकता है और इसी प्रकार अनुसूचित जातियों के लिए आरक्षित रिक्तियों को अनुसूचित जन जातियों के लिए बदला जा सकता है । एक आरक्षित रिक्ति को केवल तभी अनारक्षित माना जाता है जबकि ऐसी जाति का उम्मीदार उपलब्ध न हो, जिसके लिए रिक्ति आरक्षित है और जबकि आरक्षित रिक्ति की अनुसूचित जातियों तथा अनुसूचित जन जातियों के बीच अदला बदली की जा सकती हो, अर्थात् अग्रेनीत किए जाने के तीसरे बर्ष में भी इनमें से किसी भी समुदाय का उम्मीदवार उपलब्ध न हो ।

किन्तु, श्रेणी III से श्रेणी II तक, श्रेणी II के भीतर तथा श्रेणी II से श्रेणी I के निम्नतम रंग (सीढ़ी तक चयन द्वारा पदोन्नति के माध्यम से भरे गए पदों में, बिना भरी गई आरक्षित रिक्तियों को अग्रेनीत नहीं किया जाता और यदि उपयुक्त आरक्षित रिक्ति की अनुसूचित जन जाति अथवा अनुसूचित जाति के उम्मीदवार द्वारा, जैसी भी स्थिति हो, न भरा जा सका हो, तो अनुसूचित जन जातियों के लिए आरक्षित किसी रिक्ति को अनुसूचित जातियों द्वारा और अनुसूचित जातियों के लिए आरक्षित रिक्ति को अनुसूचित जन जातियों द्वारा उसी वर्ष में, जिसमें आरक्षण किया गया है, भरा जा सकता है ।

Statement made by Health Minister in London

2019. SHRI K. LAKKAPPA:

SHRI P. S. RAMALINGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the recent statement made by the Union Health Minister at London stating English is "Rani" and Tamil is "Dasi"; and

(b) if so, what is the reaction of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The Union Health Minister, during his visit to London, had spoken about the language problem on various occasions. All that he had stated was that all regional languages of India were equally dear to him, and that it was an irony that English, which is a foreign language, had been placed at a high pedestal as if it was a 'Rani' and the other Indian languages relegated to the status of 'Naukaranis'.

Investigation into Charges against a Former Chief Justice

2020. SHRI K. MAYATHEVAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases pertaining to the then Chief Justice of Tamil Nadu which have been fully investigated by the Central and State Governments and charge-sheets filed; and

(b) the stage of trial of each such case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). The Central Bureau of Investigation registered, for investigation on 24-2-1976, one case against Shri K. Veeraswami, former Chief Justice of the Madras High Court with respect to 8 allegations.

Investigation into six of these allegations has since been completed, and the report submitted by the CBI is under legal scrutiny; the legal advice is awaited.

The remaining two allegations are still under investigation.